

**Siltage in Nagarjuna Sagar Dam**

590. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission has undertaken any study about the siltage in Nagarjuna Sagar dam in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the extent to which the annual siltage has been noticed by the Central Water Commission?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU):

(a) No, Sir.

(b) and (c). Do not arise.

**Irrigation Projects**

591. SHRI SULTAN SALAHUDDIN OWASI:

SHRI M.V.V.S. MURTHY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects of Andhra Pradesh pending with the Union Government for clearance;

(b) since when these projects are pending alongwith the reasons therefore;

(c) whether the Government of Andhra Pradesh has requested the Union Government for the early clearance of pending projects; and

(d) if so, the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) and (b). 17 major Irrigation projects and 10 medium irrigation projects have been submitted by the Government of Andhra Pradesh to Central Water Commission for clearance. Out of these, 10 major and 8 medium irrigation projects have been sent back to the State for resubmission of modified proposals after compliance of observations of Central Appraising Agencies. A Statement giving details of 7 major and 2 medium irrigation schemes of Andhra Pradesh pending clearance is enclosed.

(c) Yes, Sir.

(d) The clearance of a project depends upon how soon the State Government complies with the observations of various Central Appraising Agencies and obtains forest/environment/rehabilitation and resettlement plans clearances as applicable. The projects are pending clearance due to want of compliance by State Government to observations of various Central Appraising Agencies. The State Government is persued regularly to expedite compliance. The Chairman C.W.C. also held a meeting with the officials of the State Government on 16.3.95 to review the status of appraisal of Major and Medium Irrigation projects of Andhra Pradesh. Minister of State for water Resources also held a meeting with the Chief Minister (Andhra Pradesh) on 17.6.1995 at Hyderabad for the same.

**STATEMENT***Details of New Major & Medium Irrigation Schemes of Andhra Pradesh:*

Name of the Project	Latest Estimated Cost (Rs. crores)	Benefits (Hectares/MW)	Date of Receipt in CWC	Remarks
1	2	3	4	5
<b>MAJOR</b>				
1. Jurala	204.75	47,840	9/80	Accepted by the Advisory Committee in 4/88 subject to environment clearance. Environment clearance has been given by the Ministry of Environment & Forest in 4/94. The State Government is required to submit updated cost estimate.
2. Vamsadhara Stage II	410.74	50,960	3/79	Accepted by the Advisory Committee in 12/91 subject to environment & forest clearances, clearance of Ministry of Welfare on Rehabilitation and Resettlement Plans. The State is required to obtain clearances and resolve the submergence issue with Orissa Government based of mathematical model study recently done by CWC.

1	2	3	4	5
3. Yeleru	335.34	27,360	1/93	Accepted by the Advisory Committee in 3/93 subject to environment and forest clearances, clearance of Ministry of Welfare for rehabilitation and resettlement plan and resolving the issue of charging of water rate for industrial water supply.
4. Telugu Ganga	1120.00	1,99,000	12/83	Consideration deferred by the Advisory Committee in 4/88 due to non-resolution of inter-state issues.
5. Publichintala	268.64	No additional benefit (irrigation) but 60 MW power proposed	7/93	Comments on irrigation planning, foundation engineering and hydrology aspects have been sent to State Government for compliance.
6. Flood Flow Canal from Sriramsagar	1334.00	89,030	12/93	Comments on irrigation planning, hydrology, embankment, barrage & canals design and construction machinery planning aspects have been sent to State Government for compliance.
7. Modernisation of Kumool-Cuddapah	317.00	1,46,200	9/94	The Comments on various techno-economic issues have been sent to State Govt. for reformulation of project proposal.
<b>MEDIUM</b>				
1. Peddaru	26.23	6,460	9/91	Accepted by the Advisory Committee on 11/93 subject to clearance of Rehabilitation & Resettlement Plans by Ministry of Welfare and provision of adequate funds. The State Govt. is required to comply the above observations.
2. Palenwagu	29.13	6,230	1/86	Accepted by the Advisory Committee on 10.11.93 subject to forest clearance and provision of adequate funds. The State Government is required to comply with the above observations.

#### Reimbursement of Amount

592. SHRI RAM KAPSE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received any requests from the Government of Maharashtra for reimbursement of the expenditure incurred by the State Government for deputing 12 companies of State Reserve Police (CSRP) in New Delhi from May 1990 to April, 1993;

(b) if so, the total amount incurred by the State Government on this account;

(c) whether the Union Government have reimbursed the amount to the State Government;

(d) if not, the reasons therefor; and

(e) the time by which the total amount will be reimbursed by the Union Government to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b). A bill

for Rs. 11,92,57,205/- has been raised against the Delhi Police for Maharashtra Special Reserve Police Force Companies deployed in Delhi for assisting in law and order duties from 2.5.90 to 9.2.93. The bills for the remaining period have not been received by Delhi Police.

(c) to (e). The reimbursement could not be made for want of certain documents viz. original bills and cost statements from the Government of Maharashtra.

The Government of National Capital Territory of Delhi have now approved the payment of bills raised for the deployment of the MSRPF Companies in Delhi from 2.5.90 to 9.2.93. A request is being made for allotment of additional funds for clearing these bills.

#### Committee for Extra-Departmental Employees

593. SHRI V.S. VIJAYARAGHAVAN:

SHRI SARAT PATTANAYAK:

Will the Minister of COMMUNICATIONS be pleased to state: